

IN THE HIGH COURT OF JHARKHAND, RANCHI
W.P.(S) No.1586 of 2020

Prashant Shandilya

.... Petitioner

---Vs---

Jharkhand Public Service Commission & Ors. ..Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner

:

Mr. Samavesh Bhanj Deo, Advocate

For the Respondent-JPSC

:

Mr. Sanjoy Piprawal, Advocate

Order No. 2 : Dated 26th June, 2020

Heard Mr. Samavesh Bhanj Deo, the learned counsel appearing for the petitioner and Mr. Sanjoy Piprawal, the learned counsel appearing on behalf of the respondent-JPSC.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Samavesh Bhanj Deo, the learned counsel for the petitioner submits that he will array Government of Jharkhand as respondent in this writ petition. He further submits that he will serve two copies of the writ petition to Mr. Mohan Kumar Dubey, the learned A.C. to the learned Advocate General appearing for the State.

Mr. Deo, the learned for the petitioner is directed to serve two copies of the writ petition upon the A.C to the learned Advocate General.

The respondent-State and the respondent-JPSC are directed to file counter affidavit within three weeks.

Post the matter on 05.08.2020.

(Sanjay Kumar Dwivedi, J.)

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